THE GOA, DAMAN & DIU FOREST RULES 1964

In exercise of the power conferred by sections 26, 32, 41,51 and 76 of the Indian Forest Act, 1927 (XVI of 1927), and of all other powers enabling it in this behalf and in supersession of all previous rules made in this behalf, the Government of Goa, Daman and Diu is pleased to make the following rules:-

CHAPTER I
Preliminary

1. Short title and extent.- These rules shall be called the Goa, Daman and Diu Forest Rules, 1964, and shall apply to the Territory of Goa, Daman and Diu.

2. Interpretation.- In these rules, unless there is anything repugnant in the subject or context.

   (a) "Act" means the Indian Forest Act, 1927;

   (b) The expression "Protected animal" means an animal killing of which has been prohibited under these rules;

   (c) "Section" means a section of the Act; and

   (d) all words and expressions used but not defined in these shall have the meanings assigned to them in the Act.

CHAPTER II
Protection of reserved forests from fire

"Section 26 (1) (b)"

3. Kindling, etc of fire on roads or paths adjoining or passing through reserved forests prohibited.- Except at such places as from time to time be notified locally by the Divisional Forest Officer, no person shall kindle any fire or leave any fire burning upon any public or private road or path which adjoins or passes through a reserved forest but does not form part of such forest.

4. Precautions to be taken in making ash-manure near a reserved forest.- No person shall ignite materials for making ash-manure in any field within two hundred yards from the boundary of a reserved forest, unless:-

   (i) there is between such boundary and the spot on which such materials are ignited a space at least 25 feet in width which is clear of vegetation capable of carrying fire from such spot to the forest; and

   (ii) such other precautions, such as employing watchers are taken as are reasonably necessary to prevent fire from spreading to the forest.

5. Kindling of fire within 200 yards from a reserved forest prohibited.- Except for the purposes of making ash-manure, no fire shall be kindled elsewhere than in a place used as a human dwelling or in premises appertaining to such dwelling within a
distance of two hundred yards from the boundary of a reserved forest, without the previous written permission of a Forest officer not lower in rank than a Range Forest Officer.

6. **Precautions to be taken in kindling fire beyond 200 yards from reserved forest.**- No person shall kindle any fire or leave any fire burning, at any place which is at a distance greater than two hundred yards from the boundary of a reserved forest but from which the fire may by natural means spread to the forest, unless he takes precautions, by clearing a fire-path not less than twenty-five feet in width between such place and such boundary, or by employing watchers or otherwise, to prevent the fire from so spreading.

7. **Partial operation of rules in the rainy season.**- Nothing in the rules in this Chapter shall operate during the period commencing on the 15th June and ending on the 31st October.